

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI B R BASKARAN, ACCOUNTANT MEMBER

ITA Nos.2133 & 2134/Bang/2018
Assessment years : 2015-16 & 2015-16

Shri Ajay Dunia, PAN: AAWPL 5822B Smt. Sweta Dunia, PAN: ABBPL 5155F No.28, Malavalli Rama Rao Road, Godown Street Cross, Bengaluru – 560 002.	Vs.	The Income Tax Officer, Ward 5(3)(4), Bengaluru.
APPELLANT(S)		RESPONDENT

Appellant by	:	Smt. Suman Lunkar, CA
Respondent by	:	Smt. R. Premi, Addl. CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	23.11.2020
Date of Pronouncement	:	23.11.2020

ORDER

Per N.V. Vasudevan, Vice President

These two appeals are filed by different assesses against the order dated 24.04.2018 and 23.04.2018 respectively of the CIT(Appeals)-5, Bengaluru, both for the assessment year 2015-16. They were heard together and are disposed of by this common order for the sake of convenience.

2. During the course of hearing of the appeals, the Id. counsel for the assesseees sought adjournment of these appeals stating that the assesseees have opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] and have filed Form 1 & 2, however, Form 3 is awaited by the designated authority. The Bench pointed out that the Bangalore Benches in such cases is dismissing the appeal as withdrawn, with liberty to seek recall of the order, to which the Id. counsel for the assesseees agreed. Accordingly, the appeals are dismissed as withdrawn. However, the assesseees are at liberty to seek recall of this order in the event of non-receipt of Form No.3, or for any such reason under the VSVS.

3. In the result, all the appeals are dismissed as withdrawn.

Pronounced in the open court on this 23rd day of November, 2020.

Sd/-
(B R BASKARAN)
ACCOUNTANT MEMBER

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Bangalore,
Dated, the 23rd November, 2020.

/Desai S Murthy/

Copy to:

1. Appellants
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.